ITEM NO.10 Court 16 (Video Conferencing) SECTION II-C

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1894/2022

(Arising out of impugned final judgment and order dated 13-08-2021 in CRLP No. 2088/2020 passed by the High Court of Karnataka at Bengaluru)

PRIYA BANSAL Petitioner(s)

**VERSUS** 

THE STATE OF KARNATAKA & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.29443/2022-EXEMPTION FROM FILING O.T. and IA No.29445/2022-EXEMPTION FROM FILING AFFIDAVIT )

Date: 11-03-2022 This petition was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE SANJIV KHANNA HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Vijay Aggarwal, Adv.

Ms. Samprikta Ghosal, Adv.

Mr. Mudit Jain, Adv.

Mr. Yugant Sharma, Adv.

Mr. Naman Joshi, Adv.

Mr. Mahindra Singh Hura, Adv.

Mr. Guneet Sidhu, Adv.

Mr. Yuvraj Francis, Adv.

Mr. Saif Ali, Adv.

Mr. Divjoit Singh Bhatia, Adv.

Mr. Pushpendra S. Bhadoriya, Adv.

Ms. Rusheet Saluja, Adv.

Mr. Jasmeet Singh, AOR

For Respondent(s) Mr. Vikas Singh, Sr.Adv.

Ms. Rukhmini Bobde, Adv.

Mr. Vishal Prasad, AOR

Mr. Ankit Ambasta, Adv.

Ms. Priyanka Khosla, Adv.

Mr. Amit Srivastav, Adv

UPON hearing the counsel the Court made the following
O R D E R

We are not inclined to interfere with the impugned judgment, and hence, the special leave petition is dismissed.

However, we clarify that the observations made in the impugned judgment and the dismissal of the petition under Section 482 of the Code of Criminal Procedure, 1973, they would not be treated as the final findings and observations in other proceedings.

Pending application(s), if any, stand disposed of.

(BABITA PANDEY)
COURT MASTER (SH)

(DIPTI KHURANA)
COURT MASTER (NSH)